

FIR No. 539/2016
PS Rajouri Garden
U/s 302/34 IPC
State Vs. Amit @ Khaddar

20.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.M.P.Sinha, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Fresh conduct report has been received on behalf of the Supdt., Central Jail no.4, Tihar, Delhi.


Ld. Counsel for the applicant/accused submits that the present application has been filed in terms of HPC guidelines dt. 18.05.2020.

However, as per the conduct report dt. 20.08.2020 as received from the Supdt., Central Jail no.4, Tihar, Delhi, the conduct of the applicant/accused in jail is unsatisfactory due to punishment recorded against him on 06.05.2017 for quarreling with fellow inmate in the jail.

Thus, it is amply clear that the present matter does not fall under the HPC guidelines dt. 18.05.2020 as the conduct of the applicant/accused in the jail is reported to be unsatisfactory as the punishment has been recorded against him on 06.05.2017 in the jail for quarreling with the fellow inmate.

In view of the above facts & circumstances, the present application is dismissed.

Accordingly, the present application is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.08.2020(P)

FIR No.484/2015
PS Mundka
U/s 302/394/397/120B/34 IPC & 25/27/54/59 Arms Act
State Vs. Dushyant Lakra & others

20.08.2020

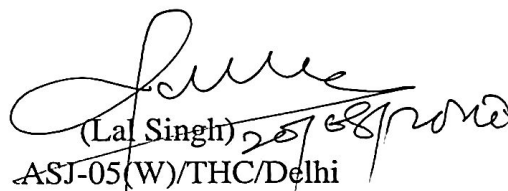
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ravin Rao, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the
applicant/accused Sanjeet @ Sanju for grant of regular bail, is listed
today for consideration.

Reply to the above application has been received on
behalf of SI Ramesh Kumar, PS Mundka alongwith previous
involvement report.

At the request of Id. Counsel for the applicant/accused,
matter is adjourned to 24.08.2020.

Put up on 24.08.2020 alongwith main case file for
consideration.


(Lal Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

Case No. 171/2019
FIR No. 439/2018
PS Nangloi
State Vs. Vishal & Anr.

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Rambir Singh, Ld. Counsel for the accused no.2 Sahjad through VC.
Both the accused are on bail in this case, however today they are absent.

Matter is at the stage of P.E.

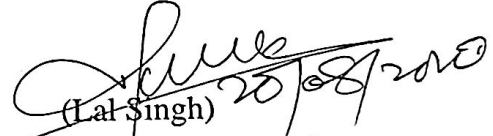
Ld. Counsel for accused no.2 submits that accused no.2 could not join the proceedings through VC as he is not having facility to join the proceedings through VC.

In view of the above as well as keeping in view of the present pandemic situation and in the interest of justice, no adverse order is being passed against both the accused persons for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.10.2020.

Put up on 17.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.08.2020(P)

Case No. 57/2018
FIR No. 602/2015
PS Moti Nagar
State Vs. Anchi Devi & others
20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.
The proceedings against accused Anchi Devi have been already abated.
Ms. Ritu Rastogi, Id. Counsel for the complainant through VC.

Matter is at the stage of P.E.

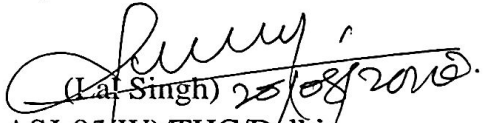
Perusal of the file shows that before lockdown, both the accused persons namely Pooran Mal and Sarvan Kumar were on bail.

However, due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.10.2020.

Put up on 17.10.2020 for P.E.


(Raj Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

SC No. 167/2020
FIR No. 409/2020
PS Kirti Nagar
State Vs. Vijay Balmiki

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Gagan Chawla, Ld. Counsel for the accused through VC.

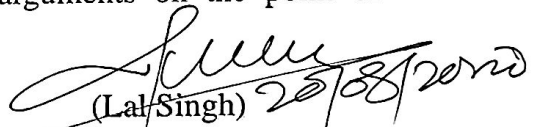
Matter is at the stage of consideration on the point of Charge.

Perusal of the file shows that before lockdown, accused was in J.C.

At this stage, Id. Counsel for the accused submits that today he is not prepared for arguments on charge and he is seeking one more opportunity for the same.

At the request of Id. Counsel for the accused, matter is adjourned to 17.10.2020.

Put up on 17.10.2020 for arguments on the point of Charge.


(Lal Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

Case No. 639/2019
FIR No. 211/2017
PS Anand Parbat
State Vs. Chander Bhushan Choubey & others

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.N.D.Pathak, Ld. Counsel for all the accused through VC.
All the accused persons are stated to be on bail except accused Ram Chander Mishra, who is stated to be not traceable.

Matter is listed today for consideration.

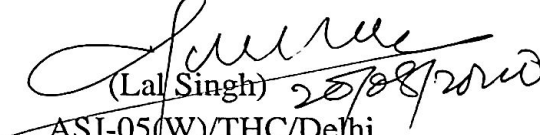
Perusal of the file shows that in this case, all the accused persons were on bail before lockdown except accused Ram Chander Mishra, who was stated to be not traceable.

Ld. Counsel for all the accused persons submits that today accused persons could not join the proceedings through VC and he orally requested to exempt their appearance through VC for today.

Due to present pandemic situation as well as in view of the submission of ld. Counsel for the accused persons and in the interest of justice, all the accused persons are exempted from their appearance through VC only for today.

Issue notice to the IO to appear in this case on the next date of hearing i.e. 17.10.2020.

Put up on 17.10.2020 for consideration on the point of Charge.


(Lal Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

SC No. 56238/2016
FIR No. 142/2008
PS Hari Nagar
State Vs. Pankaj Kumar

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.Sanjay Gupta, Ld. Counsel for the accused through VC.
Accused is on bail, however, today he is absent.

Matter is at the stage of P.E.

Perusal of the file shows that accused was on bail before the lockdown.

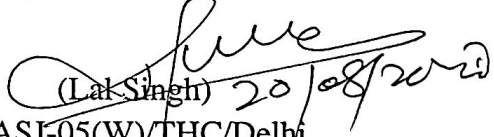
Ld. counsel for the accused orally requested to exempt appearance of accused through VC for today.

In view of the above submission as well as due to present pandemic situation, no adverse order is being passed against the accused for his non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.10.2020.

Put up on 17.10.2020 for P.E.


(Lak Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

Case No. 390/2018
FIR No. 58/2018
PS Anand Parbat
State Vs. Dhanraj & Anr.

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
None for the accused persons.


Matter is at the stage of P.E.

Perusal of the file shows that both the accused persons were in J.C. before the lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.10.2020.

Put up on 17.10.2020 for P.E.


(Lal Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

Case No. 605/2018
FIR No. 593/2017
PS Punjabi Bagh
State Vs. Dharmender Singh & others

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.
Accused persons are on bail, however, today they are absent.

Matter is at the stage of P.E.

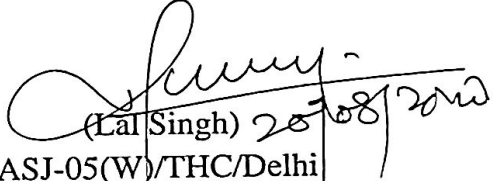
Perusal of the file shows that all the three accused persons were on bail before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against all the accused persons for their non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 17.10.2020.

Put up on 17.10.2020 for P.E.


(Lal Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

CA No. 132/2019
Iram Vs. Faraz Ahmed & others

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

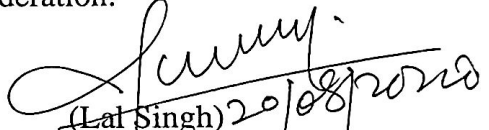
Present : Sh. Ajay Paul, Id. Counsel for the appellant through VC.
None for respondents no.1 to 5.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent no.6 through VC.

Matter is listed today for consideration.

At this stage, Id. Counsel for the appellant submits that the matter is likely to be settled between the parties i.e. between the appellant and respondents no.1 to 5.

Accordingly, issue notices to respondents no.1 to 5 for the next date of hearing.

Put up on 17.10.2020 for consideration.


(Lal Singh) 20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

CR No. 317/2019
Reena Bhatia Vs. Yatin Gandhi

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

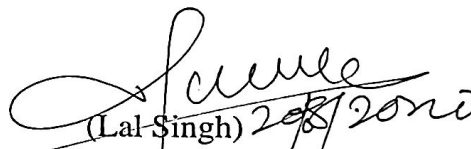
Present : Sh.Jitendra Singh, Id. Counsel for the Petitioner through Video Conferencing.
None for the respondent.

Matter is listed today for arguments on the revision petition.

Reader of the Court has informed the undersigned that he has contacted through phone on the mobile phone of Sh. Puneet Singhal, Id. Counsel for the respondent, however, Sh. Puneet Singhal has informed him that he is unable to join the VC due to some technical problem in his mobile phone and also at present, there is no light at his place.

In view of the above, matter is adjourned to 17.10.2020.

Put up on 17.10.2020 for arguments on the revision petition.


(Lal Singh) 20/8/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

CR No. 316/2019
Reena Bhatia Vs. Yatin Gandhi

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

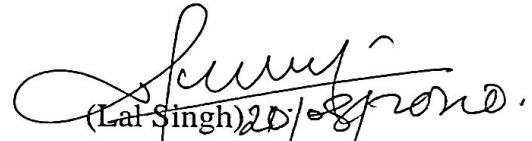
Present : Sh.Jitendra Singh, Id. Counsel for the Petitioner through Video Conferencing.
None for the respondent.

Matter is listed today for arguments on the revision petition.

Reader of the Court has informed the undersigned that he has contacted through phone on the mobile phone of Sh. Puneet Singhal, Id. Counsel for the respondent, however, Sh. Puneet Singhal has informed him that he is unable to join the VC due to some technical problem in his mobile phone and also at present, there is no light at his place.

In view of the above, matter is adjourned to 17.10.2020.

Put up on 17.10.2020 for arguments on the revision petition.


(Lat Singh) 20/8/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)

CR No. 315/2019
Reena Bhatia Vs. Yatin Gandhi

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

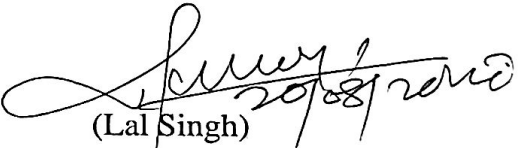
Present : Sh.Jitendra Singh, Id. Counsel for the Petitioner through Video Conferencing.
None for the respondent.

Matter is listed today for arguments on the revision petition.

Reader of the Court has informed the undersigned that he has contacted through phone on the mobile phone of Sh. Puneet Singhal, Id. Counsel for the respondent, however, Sh. Puneet Singhal has informed him that he is unable to join the VC due to some technical problem in his mobile phone and also at present, there is no light at his place.

In view of the above, matter is adjourned to 17.10.2020.

Put up on 17.10.2020 for arguments on the revision petition.


(Lal Singh)
ASJ-05(W)/THC/Delhi
20.08.2020(P)

CR No. 314/2019
Reena Bhatia Vs. Yatin Gandhi

20.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

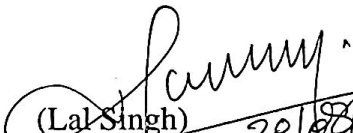
Present : Sh.Jitendra Singh, Id. Counsel for the Petitioner through Video Conferencing.
None for the respondent.

Matter is listed today for arguments on the revision petition.

Reader of the Court has informed the undersigned that he has contacted through phone on the mobile phone of Sh. Puneet Singhal, Id. Counsel for the respondent, however, Sh. Puneet Singhal has informed him that he is unable to join the VC due to some technical problem in his mobile phone and also at present, there is no light at his place.

In view of the above, matter is adjourned to 17.10.2020.

Put up on 17.10.2020 for arguments on the revision petition.


(Lal Singh)
20/08/2020
ASJ-05(W)/THC/Delhi
20.08.2020(P)